

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-21/2008(Pt.)/5282/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench.

Dated Guwahati, 17th June, 2023.

Sub:- **Earned leave.**

Ref:- No. HC(IB)-VIG/01/2023 dated 14.06.2023.
No. HC(IB)-VIG/01/2023 dated 15.06.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, West Kameng District has been granted **earned leave of four days from 28.06.2023 to 01.07.2023, alongwith station leave permission w.e.f the evening of 27.06.2023 to 02.07.2023**, subject to submission of his Leave Admissibility Report in the Registry of the Itanagar Permanent Bench. Further, the two days of casual leave granted to him for 17.06.2023 & 19.06.2023 has been cancelled. A senior Judicial officer at the station will remain in charge of his Court and office in his absence.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/5283-5284/A, dated , 17-06-2023

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, West Kameng District, Arunachal Pradesh.

✓ 2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)